

(A5)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH

LUCKNOW

O.A.No.22/90

Mangal Singh

Applicant

versus

Union of India & others

Respondents.

Hon. Mr.Justice U.C.Srivastava, V.C.

Hon. Mr.A.B.Gorthi, Adm. Member.

(HON'BLE MR.JUSTICE U.C. SRIVASTAVA, V.C.)

An affidavit has been filed by the respondents made that and statement the appointment letter for the post of L.D.C. at Lucknow has been issued. He has also been posted and letter has been issued by Chief Engineer to the applicant.

2. The grievance of the applicant is that he was at serial No. 1 but the person at serial No. 2 was appointed. According to the respondents the applicant was overage. The respondents did not take into consideration that he was a member of Scheduled Caste community and he was treated as general candidate. There was no occasion to deprive him on this ground. Accordingly this application deserves to be allowed and the respondents directed to appoint the applicant from the date Shri Basant Kumar was appointed but notionally, till the date he joins. The applicant will be allowed to join the post next week.

transcript
A.M.

lin
V.C.

Lucknow Dated: 18.9.91